

ITEM NO.302

COURT NO.3

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.527/1998

MAULANA ZAHAR ABBAS RIZVI & ORS.

Petitioner(s)

VERSUS

U.O.I. & ORS

Respondent(s)

(With appln.for intervention and recalling the Court's order)

WITH

W.P. (C) No. 542/1998W.P. (C) No. 40/1999W.P. (C) No. 164/1999W.P. (C) No. 182/2001

Date : 09/09/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Ejaz Maqbool, Adv.
Mr. C. George Thomas, Adv.
Ms. Qurratulain, Adv.
Dr. Nafis A. Siddiqui, Adv.

Ms. Binu Tamta, Adv.

Mr. Shakil Ahmed Syed, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Hussain, Adv.
Mr. Mujeebuddin, Adv.

Mr. Ali Qambar Zaidi, Adv.
Ms. Jyoti Mendiratta, Adv.

For Respondent(s)

Mr. S. Wasim Qadri, Adv.
Mr. Vikash Bansal, Adv.
Ms. Sushma Manchanda, Adv.
Mr. P. Parmeswaran, Adv.

Mr. V. N. Raghupathy, Adv.

Ms. Binu Tamta, Adv.

Mr. Shivaji M. Jadhav, Adv.

Mr. Kunal A. Cheema, Addl.Govt.Adv.
Mr. Yogesh K. Ahirrao, Adv.
Mr. Nishant Katneshwar Kar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Shakil Ahmed Syed learned counsel states that he has now instructions to appear for petitioner No.1 in WP(C) NO.527/1998 and therefore, he seeks liberty to file Power of Attorney within one week from today. Prayer is allowed. Let the Power of Attorney be filed within one week.

The learned counsel for petitioner prays for a recall of the order dated 13th August, 2012, by which the writ petition was dismissed for non-prosecution. Learned counsel for the Union of India states, that he has no objection if the order dated 13th August, 2012 is recalled and the petitioner is permitted to participate, in the proceedings of the case.

In view of the above, the order dated 13th August, 2012 ordering ex-parte proceedings against the petitioner, for non-prosecution, is recalled, and the writ petition is ordered to be restored to its original number. The petitioners are directed to henceforth participate in the proceedings. Learned counsel for the parties seek and are granted four weeks' time to file any further affidavit, as may be considered appropriate.

List after four weeks.

(USHA BHARDWAJ)
A.R.-CUM-P.S.

(SHARDA KAPOOR)
COURT MASTER